



## MEDIATION CENTRE

**Rajasthan State Legal Services Authority**  
**Rajasthan High Court Old Campus, Jaipur Bench, Jaipur**

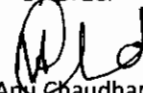
(Phone: 0141-2227481, 2227555, 2227602 FAX, 2385877 Help Line 15100)  
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### Cause List Date 14-07-2017

S. No.	Name of Mediator	Cases Title	Name of petitioner Advocate	Name of Respondent Advocate
1	Hon'ble Mr. Justice (Retd.) S.C.Mittal	D.B. Civil Misc. Appeal No. 4856/2015 Smt. Anita Chaturvedi Vs. Neeraj Chaturvedi	Vishwajeet Mantri	Bharti Sharma
2	Sh. J.P. Goyal Sr. Advocate	S.B. Cr. Revision No. 124/2017 Abdul Wahid Vs. Smt. Parveen	Azad Ahmed	Sudesh Saini, PP
3	Sh. Suresh Pareek Sr. Advocate	D.B. Civil Misc. Appeal No. 5985/2016 Usha Devi Vs. Kamlesh	S.S. Hasan	Ashindra Gautam
4	Sh. Y.C. Sharma Advocate	S.B. Cr. Misc. Petition No. 2493/2016 Himmat Singh Vs. State	Nitin Bhandari	R.S. Shekhawat, PP
5	Sh. Ajay Kumar Bajpai Advocate	S.B. Civil Second Appeal No. 361/2008 connected with 363/2008 Babu Lal Vs. Tula Ram	Sangeeta Sharma	Anil Jain
6	Smt. Alka Bhatnagar Advocate	D.B. Civil Misc. Appeal No. 6089/2011 Ashok Kumar Laljani Vs. Smt. Bishani Asnani	A.K. Bhargava	Kapil Prakash Mathur
7	Smt. Sumati Bishnoi, Advocate	D.B. Civil Misc. Appeal No. 1214/2016 Smt. Nisha Vs. Sandeep Kumar Choudhary	Virendra Dave	Rajneesh Gupta
8	Sh. Sunit Awasthi Advocate	S.B. Cr. Misc. Bail Application No. 6968/2017 Rameshwari Vs. State	Vikas Kabra	R.R. Singh, PP
9	Sh. Sunit Awasthi Advocate	S.B. Cr. Revision No. 156/2017 Gheesa Lal Vs. Smt. Ganga Devi	Ajay Gupta	Kushagra Sharma
10	Sh. Ravi Bhojak Advocate	S.B. Civil First Appeal No. 471/2016 Om Prakash Sonthliwal Vs. Ram Prakash Agarwal	Ashok Kumar Pareek	Sudesh Bansal
11	Sh. Shashi Bhusan Gupta, Advocate	S.B. Civil Transfer Application No. 23/17 & 26/17 Smt. Vijay Kumari Vs. Devendra Kumar Shrama	Jiya ur Rahman	Aamir Azeez
12	Ms. Anupama Chaturvedi, Advocate	D.B. Civil Misc. Appeal No. 6331/2016 & 624/2017 Shyam Kumar Dikshit Vs. Smt. Maya Dikshit	D.S. Jadoun	Praveen Jain

Learned Advocates are requested to get such matters referred to Mediation Centre, which in their opinion can be mutually settled by the parties on persuasion by trained Mediators, especially the matters arising out of matrimonial/ family disputes - divorce petitions, maintenance, custody of children, suit for injunction and/or declaration, partition, specific performance, recovery of possession, money suits, disputes between the landlord and tenant, Negotiable Instruments Act, Company matters and the matters of like nature. Learned Advocates may also provide the list of such cases to the Deputy Registrar (Judicial) Rajasthan High Court, Bench at Jaipur.

By Order

 13.7.17  
(Anil Chaudhary)

Full Time Secretary, RHCLSC  
Mediation Centre,  
Rajasthan High Court  
Jaipur

“Help The Needy –Timely Help May Create History”